

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 414
IB/561/ND/2020

IN THE MATTER OF:

Quippo Infrastructure Ltd	...	Applicant
Versus		
Haridwar Infrastructure Pvt Ltd	...	Respondent

Under Section 9 of IBC, 2016

Order delivered on 15.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Adv. Pooja Dhar, Adv. Aakriti Vikas

HYBRID HEARING (PHYSICAL & VC)

ORDER

No representation on behalf of the Applicant. Ms. Pooja Dhar, Ld. Counsel for the Respondent is present through VC. Even on 02.05.2024 & 14.06.2024, no representation on behalf of the Applicant. It is seen that the Applicant is not interested in pursuing this matter. Accordingly IB/561/ND/2020 **dismissed** for non-prosecution.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)